

**CENTRAL ADMINISTRATIVE TRIBUNAL
PRINCIPAL BENCH**

C.P. No. 36/2016
O.A. No. 1883/2014

New Delhi, this the 19th day of January, 2016

**HON'BLE MR. JUSTICE SYED RAFAT ALAM, CHAIRMAN
HON'BLE MR. P.K. BASU, MEMBER (A)**

Braham Prakash,
S/o Late Shri Veer Singh,
Aged about 55 years,
Presently working as Senior Clerk,
Vasant Vihar Depot,
R/o 697, Veer Bazaar,
Gali No.11, V&PO Kapashera,
New Delhi-110037. .. Applicant

(By Advocate : Shri Nilansh Gaur)

Versus

Shri Naresh Kumar, IAS
Chairman-cum-Managing Director,
Delhi Transport Corporation,
I.P. Estate, New Delhi-110 001. .. Respondent

ORDER (ORAL)

By Hon'ble Mr. Justice Syed Rafat Alam

We have heard learned counsel for the applicant and, *prima facie*, are of the view that no case for contempt is made out. Learned counsel for the applicant, however, sought leave to withdraw this Contempt Petition with a liberty to the

applicant to file fresh O.A. or to avail such remedy available to him under law against the order of the Department dated 18.11.2015. The prayer is allowed.

2. The Contempt Petition is, accordingly, dismissed as withdrawn.

(P.K. Basu)
Member (A)

(Syed Rafat Alam)
Chairman

/Jyoti/